## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

**APPLICATION NUMBER** 

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PETITION NUMBER

: CP/18/2017

NAME OF THE PETITIONER(S)

: U. MAYILVARTHINI

NAME OF THE RESPONDENT(S)

: VALLAB ENGINEERS PVT LTD +5

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

NAVEEN KUMAR MURTHI FOR IC. RAMASAMY PETITIONEL

P. Nover 12

2. K-Jagannad La Rus

and for RL

## **ORDER**

Counsel for the Petitioner present. Counsel for R2 present and undertakes to file Vakalat. Counsel for the Petitioner has submitted his arguments in relation to the admission of the Petition and grant of interim prayers detailed under VI (a) and (b) of the Petition. After hearing the Counsel for the Petitioner and perusal of the contents of the Petition and the record relied upon, it is clearly established that the Petitioner is fulfilling the requirements laid down under Section 244 of the Companies Act, 2013. Therefore, the Company Petition is admitted for hearing.

- 2. In relation to the interim prayers, the Petitioner vehemently pressed for grant of interim prayers. Counsel for R2 submitted that he has not been served with proper notice. However, the R2 has come to know that the Petition is being filed for hearing today, thus appeared and prays for time for filing the counter.
- 3. Counsel for R2 is directed to file a detailed counter before the next date of The Counsel for the Petitioner is directed to serve notice on rest of the Respondents by way of speed post and file proof of sending and effecting the service thereon before the next date of hearing by way of an Affidavit.
- Looking to the nature of the allegations levelled against the Respondents. we are inclined to grant interim reliefs mentioned under para VI (a) and (b) of the Petition. We restrain R2 to R6 that directly or indirectly they shall not indulge/conduct the competitive business with the clientele of the 1st Respondent Company, and also restrain R2 to R6 from indulging in luring the clientele of the 1st Respondent Company.

Put up on 3.6.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)

Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)